

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

DATE OF ORDER : 28.4.2004

OA No. 118/2000

with

MAs No. 312/2003 & 437/2003

1. D.L. Nama son of Shri Nathulal Nama aged about 52 years, resident of Nai Nagri, Malpura, District Tonk.
2. S.R. Partani son of Shri Ram Swaroop Partani aged about 50 years, resident of Nai Nagri, Malpura, District Tonk.
3. T.R. Suman son of Snri Singhji, aged about 47 years, resident of 47, Avika Nagar (Via Jaipur).
4. S.D. Meena son of Shri Kirodi Lal Meena aged about 47 years, resident of Quarter No. III/4 CSWRI Avika Nagar, Via Jaipur.

Applicants nos. 1 & 2 and Applicants nos. 3 & 4 are presently working on the post of Sr. Computer and T.S(T.O.) respectively in the office of Central Sheep and wool Research Institute, Avikanagar (via Jaipur).

....Applicants.

VERSUS

1. Indian Council for Agriculture Research, Krishi Bhawan, New Delhi through its Secretary.
2. The Director, Central Sheep & Wool Research Institute, Avikanagar, District Tonk (Raj.)

....Respondents.

Mr. P.P. Mathur, Counsel for the applicant.

Mr. V.S. Gurjar, Counsel for the respondents.

CORAM

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

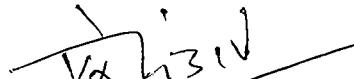
Hon'ble Mr. A,K. Bhandari, Member (Administrative)

[Signature]

The learned counsel for the applicant has brought to our notice the letter dated 11/14/07, 2003, written by Senior Administrative Officer to the Under Secretary(AS), Indian Council of Agricultural Research, New Delhi. Let the same be taken on record, The learned counsel for the applicant submits that in view of this letter, he does not want to press this OA at this stage.

2. In view of the submissions made by the learned counsel for the applicant, the OA is disposed of as withdrawn.

3. In view of the order passed in the OA, MAs Nos.312/2003 and 437/2003 also stand disposed of accordingly.


(A.K. BHANDARI)

MEMBER (A)


(M.L. CHAUHAN)

MEMBER (J)

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